



भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India

Completion of Recovery Certificate No. 8592 of 2025 against DEE KARTAVYA FINANCE LIMITED in the matter of trading in Illiquid Stock Options on BSE

Recovery Certificate No. 8592 of 2025 dated January 30, 2025 was drawn against DEE KARTAVYA FINANCE LIMITED [Defaulter] PAN: AAACD1157A for sum of Rs. 6,76,000/- (Rupees Six Lakh & Seventy-Six Thousand Only) along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum, for non-payment of penalty imposed by AO vide Order No. Order/GR/RK/2021-22/15553 dated March 24, 2022 in the matter of trading in Illiquid Stock Options on BSE.

In view of the recovery of the amount of Rs. 7,36,000/- (Seven Lakh Thirty-six Thousands only) as due under the certificate till January 2026, the said certificate is hereby completed in exercise of powers under sub-section (1) of Section 28A of the Securities and Exchange Board of India Act, 1992 read with Section 224 and section 225 and Rule 12 of the Second Schedule to the Income Tax Act, 1961.

RAJAN
KUMAR

Digitally signed
by RAJAN
KUMAR
Date: 2026.01.27
16:03:40 +05'30'

January 27, 2026

New Delhi

Rajan Kumar
Deputy General Manager & Recovery Officer



राजन कुमार / Rajan Kumar
दस्ती अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office
नई दिल्ली / New Delhi